

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
23-A, The Mall Road, Allahabad.

No. CAT/Alld/

Dated Allahabad, the 18.11.87

OFFICE MEMO

Registration No. DA 29/1 of 1987.

Tajat, Nauman & Ors Applicant

versus

Union of India Respondents

A copy of the Tribunal's Order/Judgement dated 18.11.87 in the above noted case is forwarded for necessary action.

Deputy Registrar
Deputy Registrar

Enclosure: Copy of Order/Judgement Dated 18.11.87

To

YOSR A.K. Devveedi Adw.C.A.T. Alld

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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Review Application No. 14 of 1987
On behalf of
Jagat Narain & others Applicant.

IN

Registration (O.A.) No. 29 of 1987
Jagat Narain & others Applicant.

Versus

Union of India & others Respondents.

Hon'ble Ajay Johri, A.M.
Hon'ble G.S. Sharma, J.M.

(By Hon. Ajay Johri, A.M.)

By this review application filed under Section 22(3)(f) of the Administrative Tribunals Act, 1985 a review has been sought of the order given by us on 18.11.1987 in O.A. No. 29 of 1987 rejecting the application for condonation of delay and the original application being time barred. The review has been sought on the grounds that we had not considered that the limitation starts after six months from the date of representation, as is laid down under Section 21(1) of the Act. Since the applicant made many representations since the year 1984 and the last representation was made by him on 10.10.1986, therefore, the period of six months expired on 10.4.1987 when the limitation should have started. Since the application was filed within one year of 10.4.1987 the application lay within the provisions of Section 21 of the Act.

2. In our judgment, while we rejected the application, we had observed that the applicants had challenged the seniority lists dated 14.5.1984 and 6.7.1984 and have been making repeated representation since 6.10.1984 to 10.10.1986. We had further observed that repeated representation did not stop the running of the limitation and since no sufficient cause has been put forward before

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us to consider the request for condonation of delay, we finally rejected the application.

3. The grounds raised in the review application are not based on correct appreciation. The limitation does not run from the last representation but it starts running from the first representation which was made by the applicants on 6.10.1984.

4. Under the circumstances we reject this review application as we find no grounds to revise our earlier orders.

Subbarao

MEMBER (J).

BJR

MEMBER (A).

Dated: June 28th, 1989.

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